

SCHEDULE-I FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PUSHPAK AUXICHEM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PUSHPAK AUXICHEM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/06/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1992PTC067011
5.	Address of the registered office and principal office (if any) of corporate debtor	241/B-2, KASTURI PLAZA, 2ND FLOOR, MANPADA ROAD, Thane, DOMBIVLI EAST, Maharashtra, India, 421201
6.	Insolvency commencement date in respect of corporate debtor	07.08.2025 (Order received on 08.08.2025)
7.	Estimated date of closure of insolvency resolution process	03.02.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SABBANI MARUTHI IBBI/IPA-001/IP-P-02752/2022-2023/14202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: New Mhada Ews Towers, Block 3C Flat no 303 ,Bangurnagar, Goregaon(W), Mumbai Suburban, Maharashtra ,400104 Email: Maruthi.Sabbani18@Gmail.Com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: <u>IP@PUSHPAKCIRP.COM</u> Address: New Mhada Ews Towers, Block 3C Flat no 303 ,Bangurnagar Goregaon(W),Mumbai Suburban, Maharashtra ,400104
11.	Last date for submission of claims	21.08.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PUSHPAK AUXICHEM PRIVATE LIMITED** on **07.08.2025**.

The creditors of **PUSHPAK AUXICHEM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **21.08.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The image shows a handwritten signature in blue ink on the left, which appears to be 'Sabbani Maruthi'. To the right of the signature is a circular blue stamp. The stamp contains the text 'SABBANI MARUTHI' at the top, 'INSOLVENCY PROFESSIONAL' in the center, and 'IBBI/PA-001/IP-P-02752/2022-2023/14202' at the bottom.

SABBANI MARUTHI
IBBI/PA-001/IP-P-02752/2022-2023/14202

Date:10.08.2025
Place: MUMBAI

THE BUSINESS AILLY!



FOR

Place: Mumbai
Date: 06.08.2025

Sd/-
(Jeetendra Natoo)
Chief Manager & Authorized Officer

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
PUSHPAK AUXICHEM PRIVATE LIMITED

SL.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Pushpak Auxichem Private Limited
2.	Date of incorporation of corporate debtor	01/06/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1992PTC067011
5.	Address of the registered office and principal office (if any) of corporate debtor	241/B-2, Kasturi Plaza, 2nd Floor, Manpada Road, Thane, Dombivli East, Maharashtra, India, 421201
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9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: New Mhada Ews Towers, Block, 3C Flat No 303, Bangumagar, Goregaon(W), Mumbai Suburban, Maharashtra, 400104, Email: Maruthi.Sabbani18@Gmail.Com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: IP@PUSHPAKCIRP.COM Address: New Mhada Ews Towers, Block 3C Flat no. 303, Bangumagar Goregaon(W), Mumbai, Suburban, Maharashtra, 400104.
11.	Last date for submission of claims	21.08.2025
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13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (B) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the **National Company Law Tribunal** has ordered the commencement of a corporate insolvency resolution process of the **PUSHPAK AUXICHEM PRIVATE LIMITED** on **07.08.2025**.

The creditors of **PUSHPAK AUXICHEM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **21.08.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-08-2025

Place: Mumbai

SABBANI MARUTHI

IBBI/IPA-001/IP-P-02752/2022-2023/14202

POSSESSION NOTICE [Rule-8 (1)]

Whereas The undersigned being the authorised officer of the **Bank of Baroda**, Kandivali East Branch, Patel Apartment, Chitabhai Patel East, Mumbai - 400101, now at ARMB, Mezzanine Floor, 21, Ve Dalal Street, Fort, Mumbai - 400001, under the Sec Reconstruction of Financial Assets and Enforcement S (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of po under Section 13(12) read with rule 3 of the Security Interes Rules, 2002 issued a demand notice dated **06.10.2018** c borrower **Mr. Mukeshkumar Devjibhai Barot**, to repay the am in the notice being **Rs. 22,20,738.00 (Rupees Twenty Two Thousand, Seven Hundred Thirty Eight Only)** accrued up within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is her borrower and the public in general that the undersigned has ta of the property described herein below in exercise of powe him/her under Section 13(4) of the said Act read with rule 8 of t this **08 day of August 2025**.

The borrower in particular and the public in general is hereby deal with the property and any dealings with the property will b charge of the Union Bank of India, for an amount **Rs. 22,20,738** and charges thereon. The borrower's attention is invited to pr section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece, parcel, part of the property consisting o admeasuring 581 Carpet, 4th floor, Charkop Anmol Priti CHS RDP-7, Sector - 3, Charkop, Kandivali (West), Mumbai 40006 Mortgage- Before redevelopment). Now, after redevelopment 703, admeasuring 697.20 Carpet (As per registered agreement) Charkop Anmol Priti CHSL, Plot No.156, RDP Charkop Kandivali West, Mumbai - 400067.

Place: Kandivali
Date: 08.08.2025

Au
Unio



Chinchani Branch, Near
At Post Chinchani, Ta
Palghar - 401
E-mail : dbchin@bank

POSSESSION NOTICE

(For Immovable Property)

Whereas,

The undersigned being the Authorized Officer of the Bank of E Securitization and Reconstruction of Financial Assets and Enforc Interest (Second) Act, 2002 and in exercise of powers conferred under S with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued dated 23.04.2021 Under Section 13 (2) of the said Act calling upon the B **Vasant Khaire, Mr. Bhagoji Rayappa Patil** to repay the amount ment being **Rs.12,12,781.55/- (Rupees Twelve Lakhs Twelve Thousand Eighty One And Fifty Five Paise Only)** as on **31.03.2021** plus unap Interest, within 60 days from the date of receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay is hereby given to the Borrower and others mentioned hereinabove in p public in general that the undersigned has taken physical possessi described herein below in exercise of powers conferred on him / her und the said Act read with Rule 9 of the said Rule on this **07th day of August**

The borrower and the others mentioned hereinabove in particular and th is hereby cautioned not to deal with the property and any dealings with subject to the charge of Bank of Baroda for an amount of to repay the an the notice being **Rs.12,12,781.55/- (Rupees Twelve Lakhs Twelve**

**अनुसूची-1 फॉर्म ए
जाहीर उद्घोषणा**

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

**पुष्पक ऑक्सिडेकम प्रायव्हेट लिमिटेडच्या
भागधारकांचे लक्ष वेधण्याकरिता**

अ.क्र.	संबंधित तपशील	
१.	कॉर्पोरेट कर्जदाराचे नाव	पुष्पक ऑक्सिडेकम प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०१.०६.१९९२
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आर.ओ.सी-मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दाखिल ओळख क्र.	U99999MH1992PTC067011
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	२४१/बी-२, कस्तुरी प्लाझा, २रा मजला, मानपाडा रोड, ठाणे, झोबिवली पूर्व, महाराष्ट्र, भारत, ४२१२०१.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०७.०८.२०२५ (आदेश ०८.०८.२०२५ रोजी प्राप्त)
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०३.०२.२०२६
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	सब्बानी मारुथी IBBI/IPA-001/IP-P-02752/2022-2023/14202
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: न्यू महाडा ईडब्ल्यूएस टॉवर्स, ब्लॉक ३सी, सदनिका क्र. ३०३, बांगुरनगर, गोरगाव (प), मुंबई उपनगर, महाराष्ट्र, ४००१०४. ईमेल : Maruthi.Sabbani18@Gmail.Com
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	ईमेल: IP@PUSHPAKCI.RP.COM पत्ता: न्यू महाडा ईडब्ल्यूएस टॉवर्स, ब्लॉक ३सी, सदनिका क्र. ३०३, बांगुरनगर, गोरगाव (प), मुंबई उपनगर, महाराष्ट्र, ४००१०४.
११.	दावे सादर करण्याचा अंतिम दिनांक	२१.०८.२०२५
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	उपलब्ध नाही
१३.	कर्मांमध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक कर्मांमध्ये तीन नावे)	उपलब्ध नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल:	वेब लिंक: https://ibbi.gov.in/en/home/downloads भौतिक पत्ता: लागू नाही

याद्वारे सूचना देण्यात येते की, **राष्ट्रीय कंपनी कायदा न्यायाधिकरण** यांनी दि. ०७.०८.२०२५ रोजी पुष्पक ऑक्सिडेकम प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. पुष्पक ऑक्सिडेकम प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह दि. २१.०८.२०२५ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड टोटावण्यात येईल.

दिनांक: १०.०८.२०२५

सब्बानी मारुथी

टिकाण: मुंबई

IBBI/IPA-001/IP-P-02752/2022-2023/14202